



RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB
(Established under Punjab Act No. 12 of 2006)
(Accredited with 'A' Grade by NAAC)

No. RGNUL/VCO/3101

Date: 8/1/2025

To,

Dr. Anand Pawar,
Registrar,
Rajiv Gandhi National University of Law,
Punjab (Patiala).

ORDER OF SUSPENSION

Dear Sir,

1. That you are married to Vinita Pawar. You have a son aged about 18 years named as Aditya Pawar. You have accepted the fact that the name of your spouse is Vinita Pawar while applying for the post of Registrar vide NT/01/03 dated 20-12-2021. Vinita Pawar has filed a case against you titled as *Smt. Vinita Pawar vs. Anand Pawar* which is pending before the Hon'ble High Court of Madhya Pradesh at Jabalpur vide FA No. 1969 of 2023 wherein the following order has been passed:

"In the High Court of Madhya Pradesh

At Jabalpur

FA No. 1969 of 2023

(Smt. Vinita Pawar vs. Anand Pawar)

Dated : 26-09-2023

Smt Smita Verma Arora - Advocate for Appellant.

Issue notice of this appeal and I.A. No. 15203/2023 to respondent on payment of process fee within seven working days.

Record of the Court below be requisitioned.

Meanwhile, respondent-husband is restrained from marrying again.

List after four weeks.

(Sheel Nagu)

Judge

(Amar Nath (Keshwaraini))

Judge"

2. That in the meanwhile, you have entered into a second marriage with Dr. Gurmanpreet Kaur, Associate Professor of Law, at Rajiv Gandhi National University of Law. Both of



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you are presently living in the same University residence. This fact has been admitted by you vide letter no. RGNUL/ESTT/71 dated 07-02-2024 signed by you as a Registrar wherein you have admitted that Dr. Gurmanpreet Kaur is your wife.

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SIDHUWAL, BHADSON ROAD, PATIALA- 147006

No. RGNUL/Estt/.71

Date 07.02.2024

RESIDENCE CERTIFICATE

Certified that Dr. Gurmanpreet Kaur W/o Professor (Dr.) Anand Pawar working as Associate Professor of Law at Rajiv Gandhi National University of Law, Punjab, Sidhuwal, Bhadson Road, Patiala as a permanent employee. Presently, she is residing at Registrar's Residence, RGNUL Campus, Sidhuwal, Bhadson Road, Patiala.

Registrar"

So there are allegations of offence of bigamy which is violation of Rule 21 of the Government Employees (Conduct) Rules, 1966.

3. That your wife filed a criminal case against you under section 498A of the Indian Penal Code, 1860 for committing cruelty against her vide FIR No. 472/14 dated 6.11.2014 filed at police station Timarni, District Harda, Madhya Pradesh.
4. That Dr. Tanya Mander, Assistant Professor of English, RGNUL, Punjab filed a complaint of Sexual Harassment at the Workplace against you. The complainant was aggrieved by the orders of the Internal Complaints Committee. She filed an appeal before the Hon'ble High Court of Punjab and Haryana, Appellate Authority in the case of Internal Complaint Committee constituted under Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and in case of Department Inquiries against the faculty members of RGNUL, Punjab. The complainant succeeded in her appeal vide order dated 24.11.2023 wherein Hon'ble Mr. Justice G.S.



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Sandhawalia, Judge Punjab & Haryana High Court ordered you to pay a sum of Rupees 3 lakhs to the complainant.

5. That there are allegations that you have indulged in the financial irregularity and abuse of official position by drawing personal benefits and misuse of University resources when you were holding the posts of the Registrar and the Officiating Vice-Chancellor of the University. You were officiating Vice-Chancellor from 27-2-2023 to 27-3-2024. You misled the statutory bodies of the University by proposing such agenda items:

"MINUTES OF THE 35TH MEETING OF THE FINANCE COMMITTEE HELD ON 31-3-2023 AT 11:30 A.M. THROUGH BLENDED MODE AT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB, PATIALA.

Members were present:

- | | |
|---|------------------------|
| 1. PROFESSOR (DR.) ANAND PAWAR
Officiating Vice Chancellor,
Rajiv Gandhi National University of Law, Punjab,
Patiala. | In Chair |
| 2. Mr. JATINDER KUMAR
Under Secretary (Finance),
Representing the Principal Secretary Finance, Punjab,
Chandigarh | Member (Online Joined) |
| 3. PROFESSOR (DR.) RANBIR SINGH
Pro-Chancellor, IILM University, Gurugram,
Founder and Former vice-chancellor
NALSAR Hyderabad & NLU Delhi | Member (Online Joined) |
| 4. PROFESSOR (DR.) BALRAJ CHAUHAN
Former Vice Chancellor,
Dharamashastra National Law University,
Jabalpur. | Member (Online Joined) |
| 5. PROFESSOR (DR.) SHARANJIT
Professor of Law,
Rajiv Gandhi National University of Law, Punjab,
Patiala. | Member |
| 6. PROFESSOR (DR.) ANAND PAWAR
Registrar and Professor of Law,
Rajiv Gandhi National University of Law, Punjab,
Patiala. | Secretary |



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ITEM NO.	PARTICULARS OF AGENDA ITEM(S)	DECISION(S)
13	<i>To consider the special allowance of Rs. 5,000/- per month under 7th CPC to be paid to the Registrar, RGNUL from the date of joining as a Regular Registrar as per the Notification No. 1-4/2017-U.II dated 28th January 2019, issued by the Government of India, Ministry of Human Resource Development, Department of Higher Education and as per the RGNUL budget provision.</i>	<p><i>Note: The Chairperson, Prof. (Dr.) Anand Pawar recused himself from the discussion and decision of this item and Member, Prof. (Dr.) Sharanjit took up the Agenda item.</i></p> <p><i>The Finance Committee considered the matter and approved the special allowance of Rs 5000/- per month under 7th CPC to be paid to the Registrar, RGNUL from the date of joining as a Regular Registrar as per the Notification No. 1-4/2017-U.II dated 28th January, 2019,</i></p> <p><i>Further recommended to the Executive Council for approval.</i></p>
14.	<i>To consider the payment of honorarium to Officiating Vice-Chancellor of the Rajiv Gandhi National University of Law, Punjab for the previous as well as existing period.</i>	<p><i>Note: The Chairperson, Prof. (Dr.) Anand Pawar recused himself from the discussion and decision of this item and Member, Prof. (Dr.) Sharanjit took up the Agenda item.</i></p> <p><i>The members were apprised about the previous decision of the Finance Committee in this regard. In absence of any specific rules the members unanimously approved to follow the rules of Department of Personnel and Training (DoP&T) Government of India as applicable to hold the higher post with applicable salary and allowances in the officiating capacity.</i></p> <p><i>Further recommended to the Executive Council for approval."</i></p>

That the agendas were put up by you as Registrar. You have allotted various assets and perks to your own self by proposing agenda items, which were beneficial for your own interest, by picking and choosing the orders issued by different ministries. Resultantly, you have drawn the salary of the Vice-Chancellor when you were officiating Vice-Chancellor. This amounts to financial irregularity.



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"MINUTES OF THE 53TH MEETING OF THE EXECUTIVE COUNCIL HELD ON 7-4-2023 AT 11:30 A.M. THROUGH BLENDED MODE AT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB, PATIALA.

Following members were present:

1. PROFESSOR (DR.) ANAND PAWAR In Chair
Officiating Vice Chancellor,
Rajiv Gandhi National University of Law, Punjab,
Patiala.
2. Ms. MANDEEP PANNU Member (Joined Online)
Legal Remembrancer and Principal Secretary to Govt. of Punjab,
Department of Legal and Legislative Affairs, Punjab, Chandigarh.
3. Mr. JATINDER KUMAR Member (Online Joined)
Under Secretary (Finance),
Representing the Principal Secretary Finance, Punjab, Chandigarh
4. Dr. ASHWANI BHALLA Member (Joined Online)
Deputy Director, Higher Education (DPI, Colleges)
Representing Principal Secretary Higher Education & Languages,
Chandigarh.
5. Mr. Ashok Singla Member (Joined Online)
Vice- Chairman, State Bar Council Punjab and Haryana,
Chandigarh.
6. PROFESSOR (DR.) RANBIR SINGH Member
Pro-Chancellor, IILM University, Gurugram,
Founder and Former vice-chancellor
NALSAR Hyderabad & NLU Delhi
7. PROFESSOR (DR.) BALRAJ CHAUHAN Member
Former Vice Chancellor,
Dharamashastra National Law University,
Jabalpur.
8. PROFESSOR (DR.) SHARANJIT Member (Joined Online)
Professor of Law,
Rajiv Gandhi National University of Law, Punjab.
9. PROFESSOR (DR.) KAMALJIT KAUR Member (Joined Online)
Professor of Law,
Rajiv Gandhi National University of Law, Punjab.
10. DR. IVNEET WALIA Member
Associate Professor of Law,
Rajiv Gandhi National University of Law, Punjab,
11. PROFESSOR (DR.) ANAND PAWAR Secretary
Registrar,
Rajiv Gandhi National University of Law, Punjab.



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ITEM NO.	PARTICULARS OF AGENDA ITEM(S)	DECISION(S)
2.11	<p>To consider the special allowance of Rs. 5,000/- per month under 7th CPC to be paid to the Registrar, RGNUL from the date of joining as a Regular Registrar as per the Notification No. 1-4/2017-U.II dated 28th January 2019, issued by the Government of India, Ministry of Human Resource Development, Department of Higher Education and as per the RGNUL budget provision.</p>	<p>The Finance Committee vide item No. 13 of its meeting held on 31-03-2023 has resolved as under:</p> <p>Note: The Chairperson, Prof. (Dr.) Anand Pawar recused himself from the discussion and decision of this item and Member, Prof. (Dr.) Sharanjit took up the Agenda item.</p> <p>The Finance Committee considered the matter and approved the special allowance of Rs 5000/- per month under 7th CPC to be paid to the Registrar, RGNUL from the date of joining as a Regular Registrar as per the Notification No. 1-4/2017-U.II dated 28th January, 2019,</p> <p>Further recommended to the Executive Council for approval.</p> <p>The Executive Council approved the recommendations.</p>
2.12	<p>To consider the payment of honorarium to Officiating Vice-Chancellor of the Rajiv Gandhi National University of Law, Punjab for the previous as well as existing period.</p>	<p>The Finance Committee vide item No. 13 of its meeting held on 31-03-2023 has resolved as under:</p> <p>Note: The Chairperson, Prof. (Dr.) Anand Pawar recused himself from the discussion and decision of this item and Member, Prof. (Dr.) Sharanjit took up the Agenda item.</p> <p>The members were apprised about the previous decision of the Finance Committee in this regard. In absence of any specific rules the members unanimously approved to follow the rules of Department of Personnel and Training (DoP&T) Government of India as applicable to hold the higher post with applicable salary and allowances in the officiating capacity.</p> <p>Further recommended to the Executive Council for approval.</p> <p>The Executive Council approved the recommendations.</p>



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<i>Table Item</i> 23.	<i>To consider the utilisation of Registrar's Residence at RGNUL Campus as Residential Accommodation.</i>	<i>The item was withdrawn as advised to be decided by the University as per requirement."</i>
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6. That when you were the Registrar & officiating Vice-Chancellor, you allotted the VIP guest house to Registrar for accommodation. You took the agenda to the Executive Council where you misrepresented the VIP Guest House at RGNUL as the Registrar's residence. However, the item was withdrawn and it was left to the University to decide as per requirement. Within one month of the meeting, you converted the use of VIP Guest House into the Registrar's residential accommodation by your own order as officiating Vice-Chancellor.

"Minutes of the Executive Council held on 5.11.2015

ITEM (25) To consider the utilisation of Registrar's Residence at RGNUL Sidhuwal Campus as V.I.P. Guest House.

Decision:

After thoughtful consideration and detailed discussion, the Hon'ble Members of the Executive Council unanimously resolved that in view of the requirement of the University the newly constructed Registrar's Residence at RGNUL Sidhuwal Campus be used as V.I.P. Guest House."

7. That you have been appointed as the Registrar on a regular basis at RGNUL vide order dated 29-4-2022 in response to your application filed for an advertisement for a non-teaching post vide advertisement No. RGNUL/009/2021 dated 10-11-2021 which is as follows.

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Advt. No. RGNUL/009/2021 dt. 10.11.2021

THE FOLLOWING NON-TEACHING POSTS ARE ADVERTISED ON REGULAR BASIS

THE PAY SCALE, ESSENTIAL QUALIFICATIONS, VACANCIES & GENERAL INSTRUCTIONS ARE AS UNDER

<i>Sr. No.</i>	<i>Post & Grade</i>	<i>No. of Post</i>	<i>Prescribed Qualifications</i>
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1	<p style="text-align: center;"><i>Registrar</i></p> <p><i>Grade: Rs.37400-67000 +AGP 10000 +5000 Special Allowance per month (UGC Pay Scale)</i></p>	01	<p><i>i) The Registrar shall be an academician not below the rank of Professor of Law with minimum three year administrative experience in an Educational Institution.</i></p> <p><i>ii) Desirable: Experience of working at NLU's/ and other reputed institution will be preferred.</i></p> <p><i>Qualifications:</i></p> <p><i>A Master's Degree with at least 55% of the marks or its equivalent grade of 'B' in the UGC 7 point scale. Consequent on change in designation of teachers vide this Ministry's letter No. 1-32/2006-U.II/1.1(1) dated 31st December, 2008, experience required for the posts of Registrars and equivalent shall be</i></p> <p><i>(i) At least 15 years' of experience as Assistant Professor in the AGP of Rs. 7000 and above or with 8 years' of service in the AGP OF Rs. 8000 and above including as Associate Professor along with experience in educational administration. Or</i></p> <p><i>(ii) Comparable experience in research establishment and/or other institutions of higher education, or</i></p> <p><i>(iii) 15 years of administration experience, of which 8 years shall be as Deputy Registrar or an equivalent post."</i></p>
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8. That you, were appointed as Associate Professor of Law on a regular basis vide letter dated 06-02-2013 and your services were regularised vide office order dated 09-02-2014. That while applying for the post of Registrar you mentioned that you joined as a Professor of Law on 10-2-2013.
9. That you performed the duties of officiating Vice Chancellor at RGNUL, Punjab from 1.12.2020 to 25.6.2021 and thereafter from 27-02-2023 to 27-03-2024.
10. That you have represented yourself as Professor (Dr.) Anand Pawar, Registrar/Vice-Chancellor, RGNUL Punjab in the letter numbered RGNUL/No. 3579 dated 18.12.2023 which is as under:



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"2. This is in reference to your application for allotment of Professor (Dr.) Anand Pawar, Registrar/Vice-Chancellor, RGNUL, Punjab as the Supervisor in place of the Professor (Dr.) Naresh Kumar Vats, Professor of Law, RGNUL and Professor (Dr.) Nishtha Jaswal, Vice-Chancellor, HPNLU, Shimla as the Co-Supervisor and your case put up before the Research Advisory Committee on its meeting 12.09.2023.

Copy to

Professor (Dr.) Anand Pawar, Registrar/Vice-Chancellor, Rajiv Gandhi National University of Law, Punjab (Supervisor)"

Your have misrepresented yourself as holding three posts, namely, (i) Professor, (ii) Registrar, and (iii) Vice-Chancellor.

11. That you are a regular Registrar at RGNUL. That in 2023 and 2024 you have taken the task of supervising Ph.D. candidates namely, Gantav Gupta, Rajesh Kumar Arya and Nidhi Saini. However, as per RGNUL Regulations for Ph.D.:

"PART-IV – SECTION-E RGNUL Ph.D. Regulations

22. GENERAL RULES (1) Research Supervisor (i) (a) Any regular Professor of the University/College with at least five research publications in refereed journals and any regular Associate/Assistant Professor of the University/College with a Ph.D. Degree and at least two research publications in refereed journals may be recognized as Research Supervisor.

(b) Only a full time regular teacher of the University can act as a Supervisor. External Supervisor are not allowed however Co-Supervisor can be allowed in inter-disciplinary areas from other departments of the University or from other related institutions with the approval of Research Advisory Committee."

This supervision of Ph.D. candidates violates RGNUL Regulations.

12. That you are a regular Registrar at RGNUL. That you have taken the task of supervising an LL.D. candidate, namely, Dr. Sunaina vide order dated 18-12-2023. However, as per RGNUL Post-Doctoral Regulations:

"PART-IV – SECTION-F POST DOCTORAL RESEARCH REGULATIONS

4. SUPERVISOR (1) The Expert Committee shall approve the name of the Supervisor(s) after finding the suitability as to the topic of research. (2) Supervisor of a post-doctoral research shall only be a Professor with doctoral



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degree and adequate research experience of guiding at least five doctoral researchers."

This supervision of LL.D. candidates violates RGNUL Regulations. Further, this order was made when you were holding the post of officiating Vice-Chancellor from 27-02-2023 to 27-03-2024. Further, this candidate was transferred on 18.12.2023 without the consent of the previous supervisor Professor (Dr.) Naresh Kumar Vats.

13. That you held the post of officiating Vice-Chancellor from 27-02-2023 to 27-03-2024. During that period, you have indulged in the practice of transferring research candidates to your second wife Dr. Gurmanpreet Kaur without the consent of the previous supervisor. Mr. Kanwaljit Singh, Ph.D. candidate who was enrolled under the supervision of Professor (Dr.) Naresh Kumar Vats was transferred to your second wife Dr. Gurmanpreet Kaur.
14. That you have abused your position by allocating the University vehicle, Innova - PB 11 CB 3663 to yourself in addition to the official vehicle allotted to the Registrar, Ertiga-PB 11 DC 0846.
15. That there are various other allegations of financial, administrative, academic and other serious irregularities against you for which a detailed inquiry is contemplated.
16. That your conduct shows total disobedience to the Government Employees (Conduct) Rules, 1966 and the Rules and Regulations of the University. Your conduct is against decency, and morality and involves moral turpitude. Your conduct lacks integrity and is unbecoming to hold such a high office.
17. That keeping in view the above-mentioned facts and circumstances, your continuance in the office of the Registrar will not be in the interests of the University and may result in tampering with evidence and further abuse of powers.
18. That now, through this order, you are hereby placed under suspension with immediate effect by invoking powers vested in the competent authority under RGNUL Regulations read with Rule 4 Part-II of Punjab Civil Services (Punishment and Appeal) Rules 1970 and the Government Employees (Conduct) Rules, 1966. The relevant charge sheet and imputation of charges and misconduct shall be communicated to you in due course.
19. That you shall be entitled to draw the applicable subsistence allowance during suspension as per applicable Punjab Civil Services Rules.



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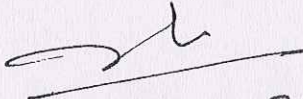
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20. That you shall not engage in any other employment, business, profession or vocation during your suspension, and you shall not leave the station without prior written permission of the competent authority.
21. That you shall not be allowed to access any official documents, files, university records, computer etc. without permission of the competent authority. You shall not conduct yourself in any manner contrary to the interests of the University and unbecoming of an employee of the University.
22. That during your suspension you will mark your attendance to the office of Dean Academic.


Jai Shanker Singh
Vice Chancellor

08/01/2025

Copy to:

- (i) PS to Vice-Chancellor
- (ii) PS to Registrar
- (iii) Dean Academic
- (iv) Establishment (Personal File)
- (v) Accounts Branch